

Date: 01-04-2024

To,
The Chairperson
National Green Tribunal (NGT)
Eastern Zone Bench
HFXC+VR5, Kadampukur Village,
New Town, West Bengal 700156

Subject: Complaint Regarding Illegal Fully Mechanized Mining Activities and Adverse Environmental Impact at Jatinga River Stone Quarry Under Cachar Forest Division (Udharbond Range), Assam

Respected Sir,

I am writing to bring to your attention the alarming situation regarding illegal mining activities taking place at the Jatinga River Stone Quarry. Several issues have arisen due to the unauthorized and excessive mining operations being conducted in violation of environmental regulations and guidelines. As a concerned resident living near the quarry, I wish to highlight the following pressing concerns:

1. The contract holders of the Jatinga River Stone Quarry are engaging in illegal mining activities using multiple large excavators round the clock since the new Cachar DFO assumed office. This blatant disregard for regulations is causing significant environmental degradation and disturbance to the local community.
2. The illegal mining activities have resulted in the pollution of the river water, which serves as the primary source of drinking water for nearby residents. The use of **Fully Mechanized Machines** has led to the contamination of water resources, posing serious health risks to the community.
3. Contrary to the Mining Plan of the Stone Mahal, which may limit Mining Depth to 2 meters within the contract period, the quarry operators, with the assistance of the Cachar Division Forest Officer Sri Vijay Palve IFS, are illegally excavating beyond 20 meters. This unauthorized deep mining is causing severe environmental damage and must be addressed urgently.
4. I urge the National Green Tribunal to promptly investigate this matter and take immediate legal action against the responsible contract holders and the Divisional Forest Officer for their involvement in these illicit activities. It is imperative to safeguard the environment and enforce strict penalties to deter further violations.
5. The uncontrolled mining operations are not only detrimental to the environment but also pose risks to public safety and property. The authorities must intervene without delay to halt the ongoing destruction and preserve the ecosystem before irreversible damage occurs.
6. Moreover, the contract holders are unlawfully supplying materials to large construction projects using unauthorized mechanized machines and 10 Wheeler Dumpers from their Stone Screening Plant near The Stone Mahal without proper Forest Permits, leading to substantial Revenue losses for the state. These illicit practices must be addressed through stringent enforcement measures.
7. In addition, the mining activities extending to the river bank near our nearby tea garden area are exacerbating the risk of flooding and erosion, posing a direct threat to our community's safety and livelihoods during the rainy season. Immediate action is crucial to prevent further harm.
8. Enclosed with this letter are detailed photographs, including GPS coordinates, timestamps, and other relevant information documenting the exact locations of the illegal mining activities for your review and investigation.

Judicial
Maitray
19/4/24

NGT, EZB, KOLKATA
Receipt No. NGT/EZB/Kol/114
Date..... 9.4.2024

To: Mr. Bijesh
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Shobha
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S.O.

9. Furthermore, I kindly request that my identity as the complainant remains confidential to prevent any potential threats to my safety.

I respectfully urge the National Green Tribunal to launch a thorough inquiry into the reported violations, hold accountable those found guilty of illegal mining, and implement stringent measures to protect the environment and uphold regulatory standards. Your swift intervention is crucial in preserving the natural resources and ecological balance of the region.

Thank you for your attention to this urgent matter. I trust that the National Green Tribunal will take immediate decisive action to address these violations and ensure the sustainable management of our environment.

Yours faithfully,

1. *Mongj' Roy*
Add - Nankimachema Grant, Cachin, Assam
2. *Pankaj' Roy*
Add - Nankimachema Grant, Cachin, Assam
3. *Mohibur Rahman*
Add - Nankimachema Grant, Cachin, Assam
4. *স্বপ্না*
Add - Panichen Grant, Cachin, Assam

5. *স্বপ্না*
Add - Nankimachema Grant, Cachin, Assam
6. *Rajot Sarman*
Add - Manuchenna Grant, Cachin, Assam
7. *স্বপ্না*
Add - Manuchenna Grant, Cachin, Assam

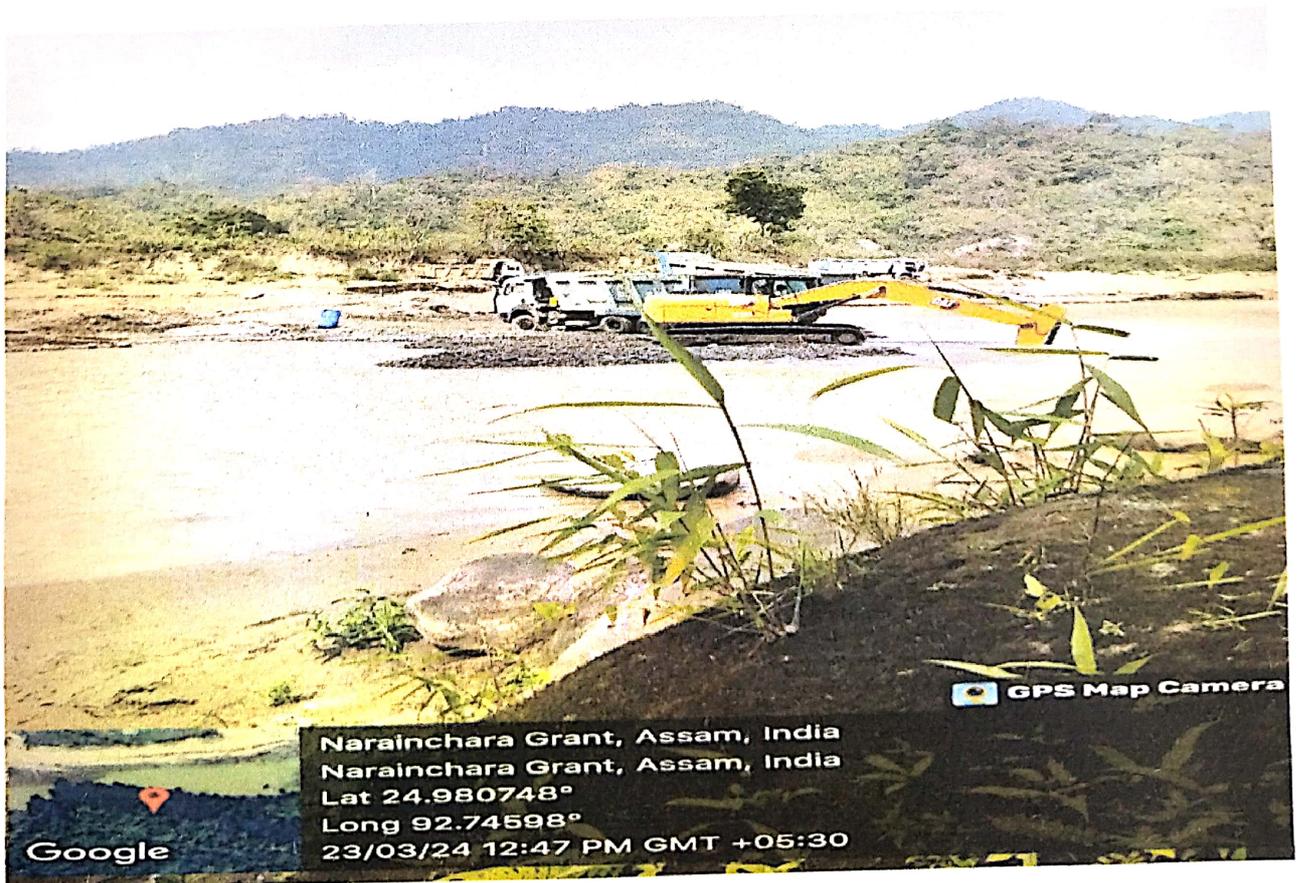
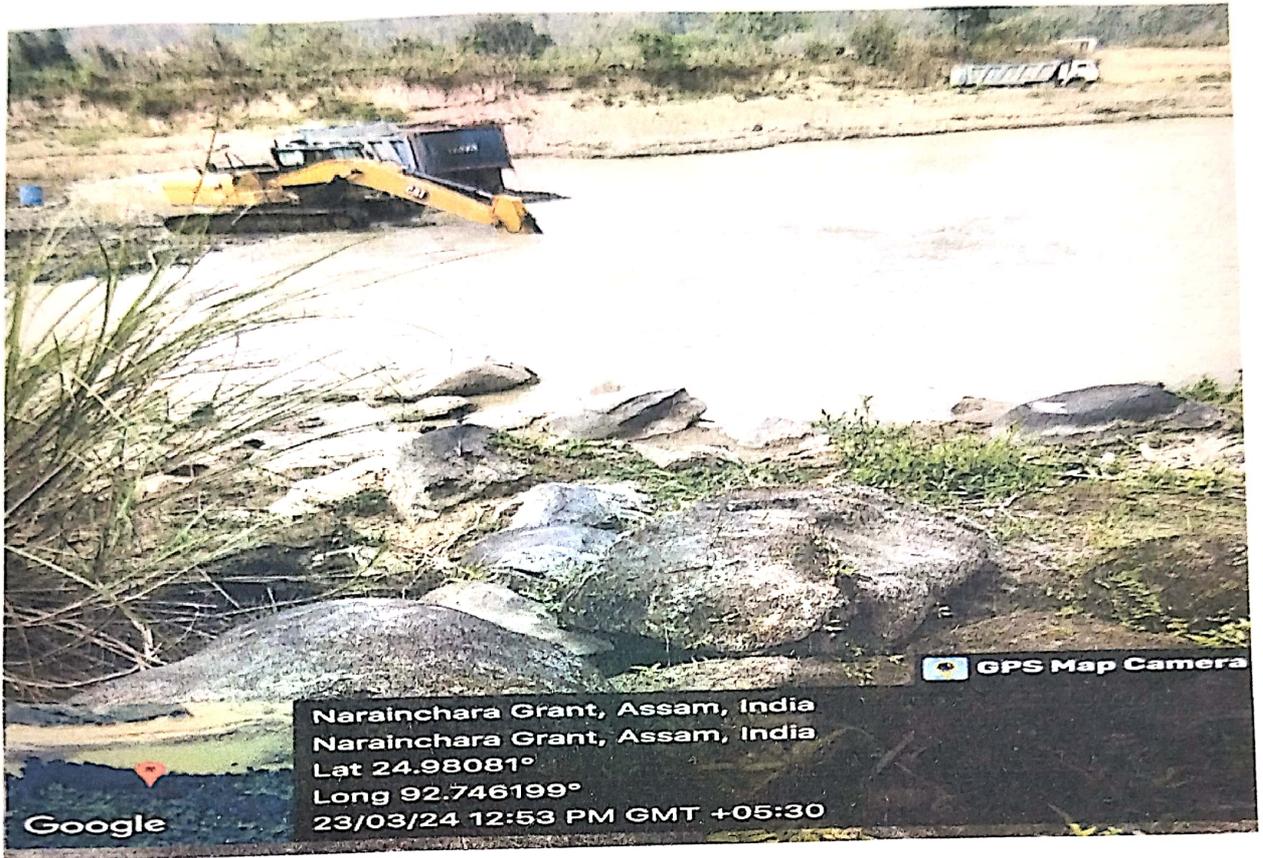
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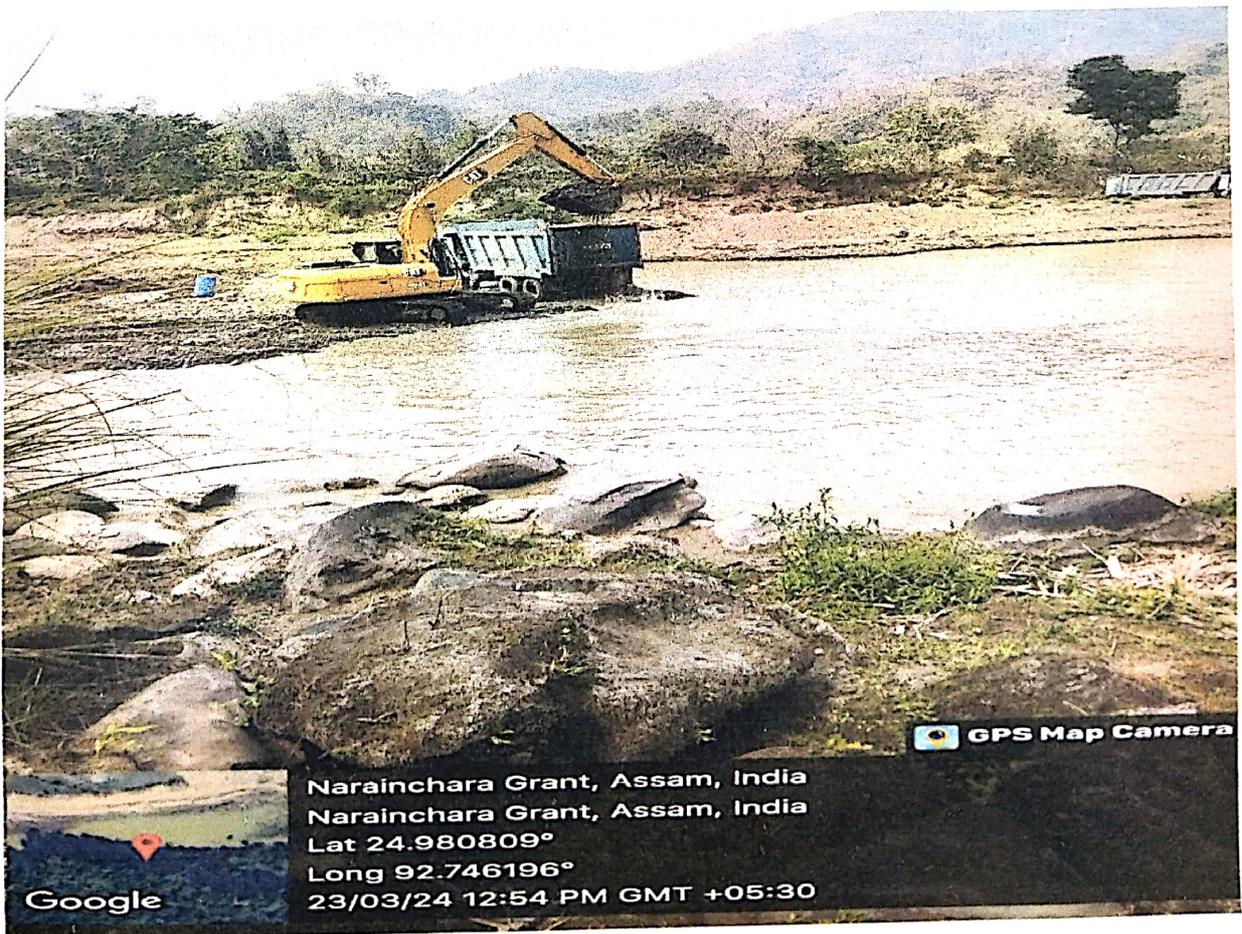
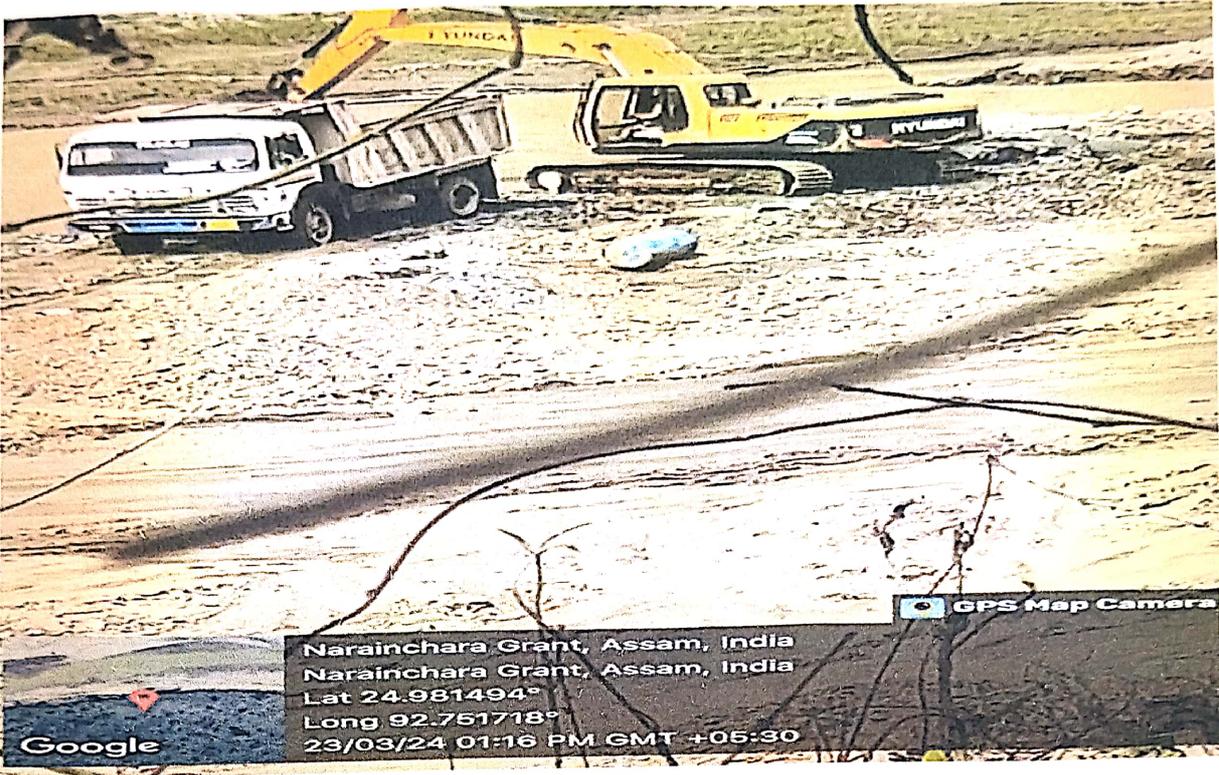
1. Photographs of the Illegal Mining Activities with exact GPS Coordinates, Timestamps etc.
2. Video Footage of Illegal Mining in a Pendrive.

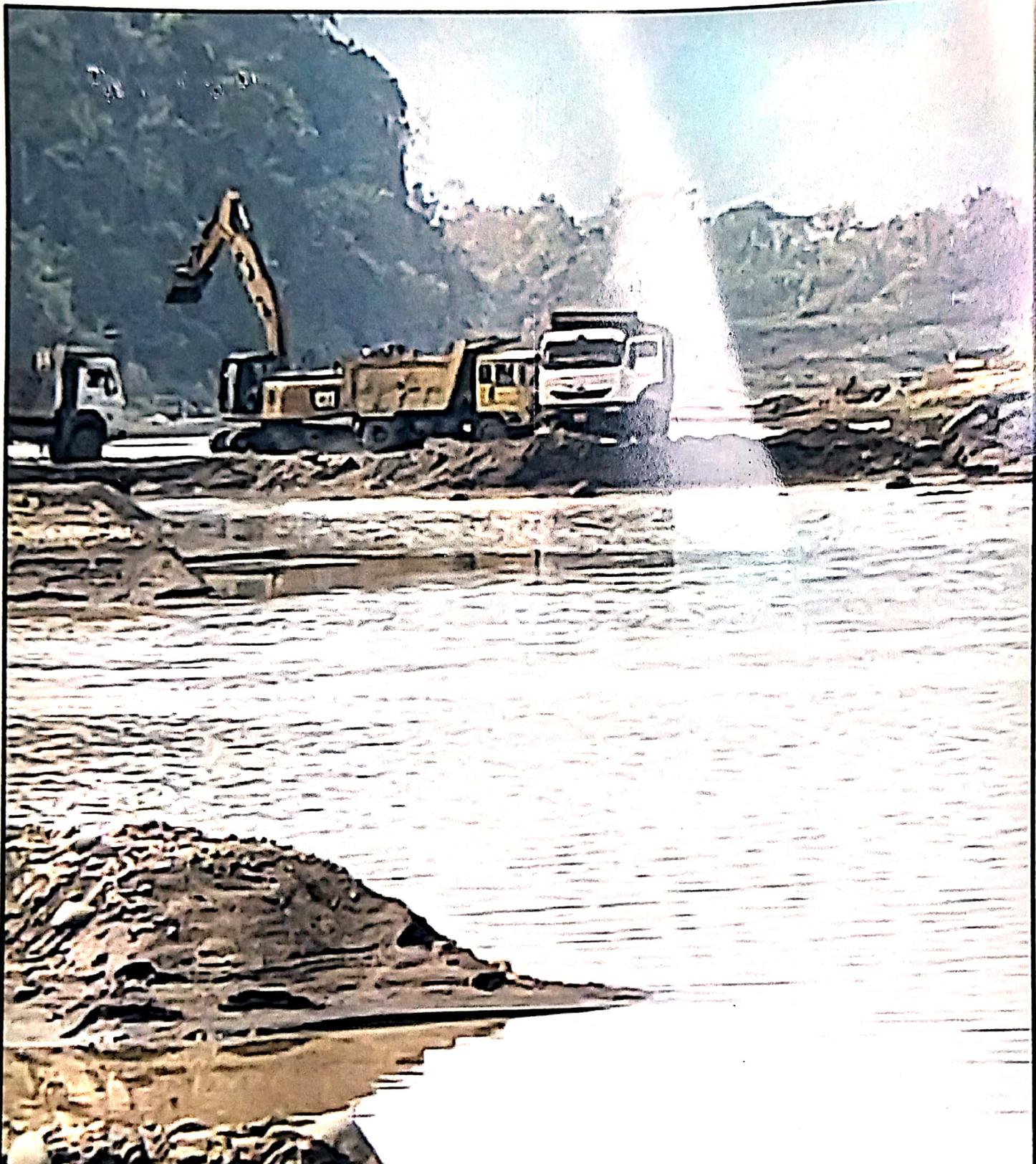
Copy To

1. **Shri Jatindra Sarma IFS, Chairman**
State Level Expert Appraisal Committee, Assam (SEAC)
2. **Shri Rajesh Kemprai, Chairman**
State Level Environment Impact Assessment Authority for Assam (SEIAA)









 **GPS Map Camera**

Narainchara Grant, Assam, India

Narainchara Grant, Assam, India

Lat 24.981117°

Long 92.744326°

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Google

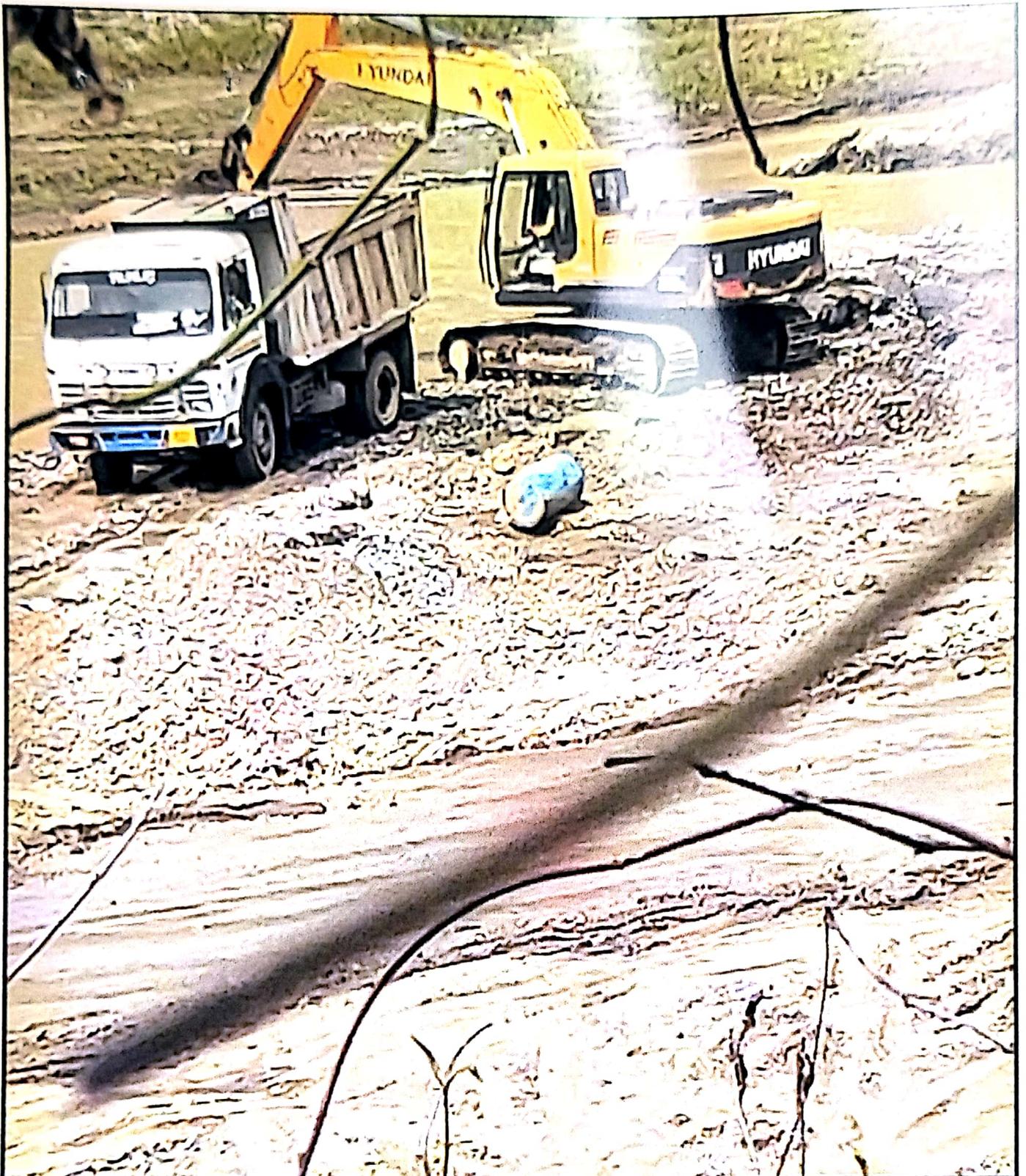


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 **GPS Map Camera**

Narainchara Grant, Assam, India

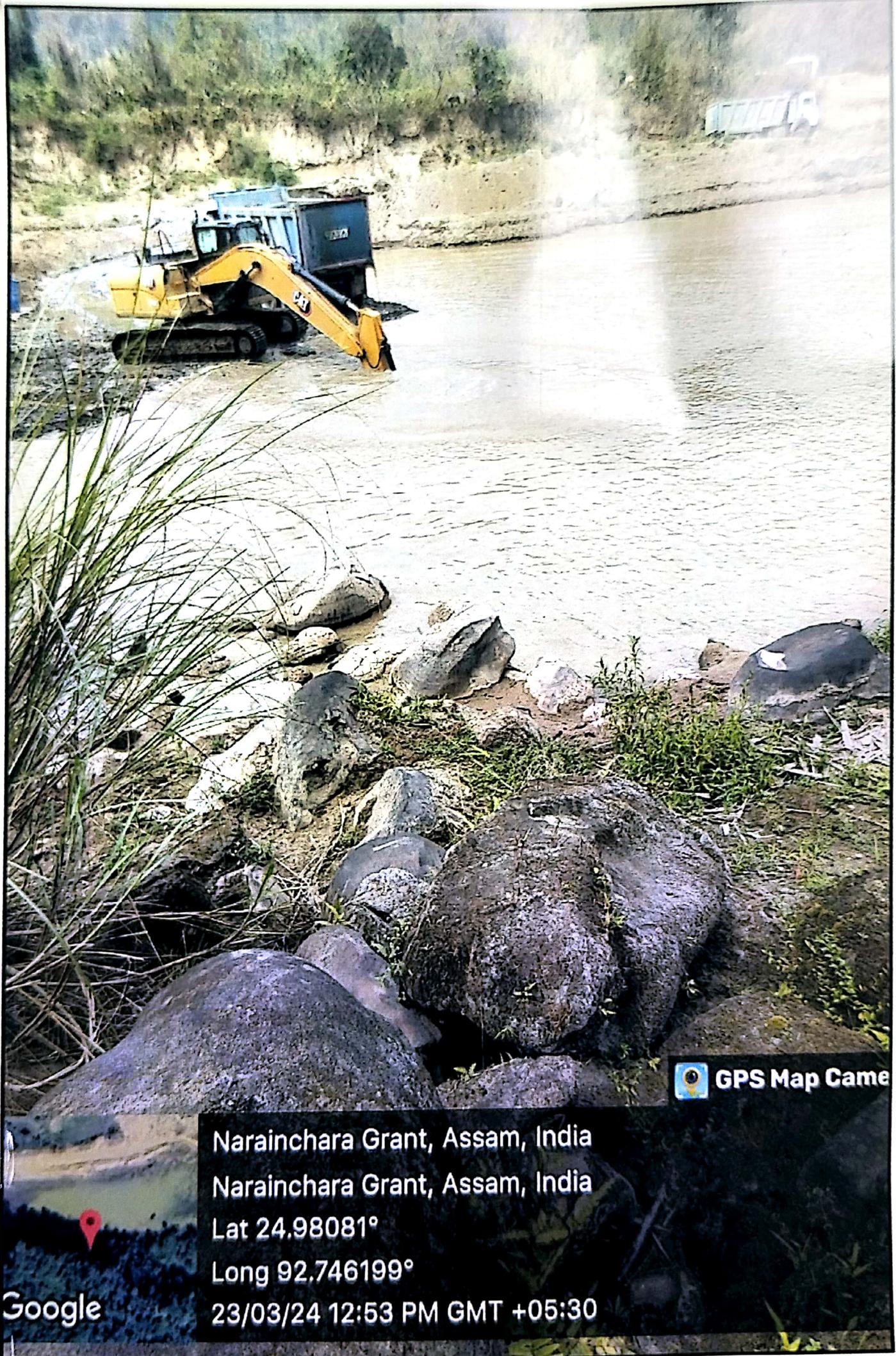
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 **GPS Map Camera**

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